

ITEM NO.20 Court 5 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 14741/2020

JAYPEE KENSINGTON BOULEVARD APARTMENTS
WELFARE ASSOCIATION & ORS.

Appellant(s)

VERSUS

NBCC (INDIA) LTD & ORS.

Respondent(s)

(IA No. 84312/2020 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 65712/2020 - EX-PARTE STAY
IA No. 84315/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 87971/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 65716/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 65714/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT

IA No. 87967/2020 - INTERVENTION APPLICATION
IA No. 84309/2020 - INTERVENTION/IMPLEADMENT
IA No. 73330/2020 - INTERVENTION/IMPLEADMENT
IA No. 89429/2020 - INTERVENTION/IMPLEADMENT
IA No. 73323/2020 - INTERVENTION/IMPLEADMENT
IA No. 88795/2020 - INTERVENTION/IMPLEADMENT
IA No. 72707/2020 - INTERVENTION/IMPLEADMENT
IA No. 65717/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 84787/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 65711/2020 - PERMISSION TO FILE APPEAL
IA No. 65713/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

Diary No(s). 15061/2020 (XVII)

IA No. 67699/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 67696/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 67701/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 67695/2020 - PERMISSION TO FILE APPEAL
IA No. 67700/2020 - STAY APPLICATION)

T.C.(C) No. 236/2020 (XVI-A)

IA No. 88813/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 88812/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

T.C.(C) No. 235/2020 (XVI-A)

IA No. 87682/2020 - APPROPRIATE ORDERS/DIRECTIONS)

T.C.(C) No. 234/2020 (XVI-A)
IA No. 89385/2020 - APPROPRIATE ORDERS/DIRECTIONS)

T.C.(C) No. 237/2020 (XVI-A)

T.C.(C) No. 239/2020 (XVI-A)

T.C.(C) No. 241/2020 (XVI-A)

T.C.(C) No. 238/2020 (XVI-A)

T.C.(C) No. 243/2020 (XVI-A)

T.C.(C) No. 240/2020 (XVI-A)

T.C.(C) No. 242/2020 (XVI-A)

Date : 10-09-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SANJIV KHANNA

For Parties(s)

For NBCC

Mr. Dhruv Mehta, Sr. Adv.
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Ms. Raveena Rai, Adv.
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Mr. Snehal Kakrania, Adv.
Mr. Sahil Narang, AOR

For IDBI

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**For Jaypee Kensington
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 Welfare Association**

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 Mr. Arpit Jain, Adv.
 Mr. B. Ramana Murthy, AOR

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For Raman Prakash Mangla & Ors.	Mr. Tanvir Nayar, AOR Mr. Akshay Sharma, Adv.
For Intervenor(s)	Mr. Shariq Ahmed, Adv. Mr. Tariq Ahmed, Adv. Mr. Sunil Kumar Verma, AOR Mr. Amit Pawan, AOR
For Maj. Gen. Praveen Kumar & Co. VS GAur	Mr. R. Balasubramanian, Sr. Adv. Mr. Sachin Sharma, AOR
	Mr. Himanshu Shekhar, AOR Mr. Jamnesh Kumar, Adv.
For Gyanendra Kr. Raveendra	Mr. Ram Lal Roy, AOR.

UPON hearing the counsel the Court made the following
O R D E R

Our attention was drawn by the counsel appearing for the Interim Resolution Professional to the application filed by Interim Resolution Professional being I.A. No.89385/2020. In our opinion, since the entire resolution plan is

pending consideration in these proceedings before this Court, it is appropriate that no coercive action be taken by any person/authority against the Company until further orders on the principle underlying Section 14 of the Insolvency and Bankruptcy Code, 2016.

I.A. No.89385/2020 is accordingly disposed of.

The arguments of the main proceedings are inconclusive.

For further arguments, list the matters on 14th September, 2020 at the end of the Board.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER